

	Business	Time Allotted
(b)	The Chit Funds (Amendment) Bill, 2019	Two Hours
(c)	The Supreme Court (Number of Judges) Amendment Bill, 2019	Three Hours

STATEMENT BY MINISTER CORRECTING ANSWER TO QUESTION

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I lay on the Table, a Statement (in English and Hindi) correcting the answer to Unstarred Question 830 given in the Rajya Sabha on the 18th December, 2018, regarding 'Electoral Bonds Purchased'.

OBSERVATION BY THE CHAIR

श्री सभापति: माननीय सदस्यगण, भारतीय गणराज्य का सबसे बड़ा मंदिर, यह संसद भवन अपने 92 स्वर्णिम वर्ष पूरा कर चुका है। विश्व के सबसे बड़े लोकतंत्र के इस मंदिर के भवन से सभी राजनीतिक निर्णय लिए जाते हैं। स्वतंत्रता के बाद से अब तक लोकतंत्र के बढ़ते स्वरूप ने देश की इस सबसे पवित्र और महान धरोहर का उत्तरदायित्व भी बढ़ाया है और इससे देश की अपेक्षाओं का विस्तार भी किया है। ऐसे में यह हम सबकी आकांक्षा है कि विश्व के सबसे बड़े गणतंत्र और सबसे विशाल लोकतंत्र का संसद भवन सबसे भव्य और सबसे आकर्षक बने। इसके लिए मैं देश के प्रधान मंत्री जी से, सरकार से हम सब की ओर से आग्रह करना चाहता हूँ कि भारत की आज़ादी के 75 वर्ष 2022 तक पूरा होने पर नवभारत के उनके संकल्पों में संसद भवन का विस्तार और आधुनिकीकरण को भी सम्मिलित किया जाए।

मैं सदन के सभी सदस्यों की तरफ से देश और सदन को यह विश्वास दिलाना चाहता हूँ कि संसद की पवित्रता और गरिमा को अक्षुण्ण रखा जाएगा। The sum and substance of this is —because I do not have any other arrangement —that this Parliament has become a pretty old building. You are seeing, now and then, some or the other things happening. So, there has been a request by Members since long. Earlier, I was Minister of Urban Development and also the Parliamentary Affairs Minister. We met a number of times to modernise the building with all the facilities, which are comfortable for the Members. So, we have been appealing to the Government to consider this. Of course, before taking a final decision, they will consult us also, Rajya Sabha as well as Lok Sabha, to make it more comfortable, more functional and more useful for Members with all the modern facilities. That is the observation I have made, for your information.

Hon. Members, I have received notices under Rule 267 by Shri Ghulam Nabi Azad, the Leader of the Opposition, and some other Members, Prof. Ram Gopal Yadav, Shri

Binoy Viswam, Shri Sanjay Singh and Shri Elamaram Kareem. पहले इसमें कलिता जी का नाम भी था, किंतु उन्होंने इस्तीफा दे दिया है, उनका इस्तीफा स्वीकार भी किया गया है, इसलिए वह नहीं आएगा। I have gone through the subject. The subject is, definitely, important. But, what I am suggesting is that I have received a letter from the hon. Home Minister that they want to introduce an Amendment Bill in the House, the Jammu and Kashmir Reservation (Second Amendment) Bill, 2019. We have already circulated that also. There are also some more legislations which the Government wants to propose. The subject is the same. So, I suggest these issues can be raised during the discussion. As the Chairman, I have waived the rule requiring advance notice, then, circulation beforehand and all. As the matter is very important and serious, I have decided to waive that rule, according to the power given to the Chairman. Now, I will be asking the Minister to first introduce the Bill, and, then, during the discussion, all the issues raised by the LoP and others can be discussed at length. I will be allowing them and also give reasonable time, particularly, to the Members who have raised the issue, because we do not have Zero Hour. We cannot entertain that because this Session is basically extended for completing the Legislative Business proposed by the Government. You are all aware of it. So, I call upon Shri Amit Shah to move for leave to introduce the Jammu and Kashmir Reservation (Second Amendment) Bill, 2019. ...*(Interruptions)*... I have already said this. ...*(Interruptions)*...

गृह मंत्री (श्री अमित शाह): सभापति महोदय ...*(व्यवधान)*...

THE LEADER OF THE OPPOSITION (SHRI GHULAM NABI AZAD): Sir, they are totally different issues. ...*(Interruptions)*... The issue which we want to raise is about the prevailing situation in Jammu and Kashmir, ...*(Interruptions)*...

श्री सभापति: प्लीज़ आप बैठ जाइए; otherwise, वह रिकॉर्ड में नहीं जाएगा। The LoP is speaking. कृपया आप बैठ जाइए, अन्य कुछ रिकॉर्ड में नहीं जाएगा।

SHRI GHULAM NABI AZAD: The entire Valley is under curfew. Some parts of Jammu and Kashmir. ...*(Interruptions)*... वह भी कर्फ्यू के अंदर है, कश्मीर भी कर्फ्यू के अंदर है, तीन-तीन चीफ मिनिस्टर्स और दूसरी पार्टियों के लीडर्स, सभी house arrest हैं। पूरे स्टेट में एक ऐसा वातावरण है, जैसे वार सिचुएशन है। सबसे पहले उस पर चर्चा करनी चाहिए।

† وہ بھی کرفی کے اندر ہے،

کشمیری بھی کرفی کے اندر ہے، نئی نئی چیف منسٹر اور دوسری پارٹیوں کے لیڈرس، سبھی ہاؤس اریٹ میں۔ پورے اسٹیٹ میں ایک ایسا ماحول ہے، جیسے وار سچوٹین ہے۔ سب سے پہلے اس پر چرچہ کرنی چاہئے۔

श्री सभापति: इस Bill के साथ... तीन Bills आ रहे हैं। ...*(व्यवधान)*...

श्री गुलाम नबी आज़ाद: हम बिल को पास करेंगे। हम Bill पर चर्चा करेंगे। ...*(व्यवधान)*...

† جناب غلام نبی آزاد: ہم بل کو پاس کریں گے۔ ہم بل پر چرچہ کریں گے۔ ...*(مداخلت)*...

श्री सभापति: रिजॉल्यूशन भी आ रहे हैं, उसके साथ हम इन सभी विषयों को मिलकर चर्चा कर सकते हैं। ...*(व्यवधान)*...

श्री गुलाम नबी आज़ाद: हमने जो रूल 267 की नोटिस दी है। ...*(व्यवधान)*...

† جناب غلام نبی آزاد: ہم نے جو رول 267 کا نوٹس دی ہے۔ ...*(مداخلت)*...

MR. CHAIRMAN: Hon. Home Minister. ...*(Interruptions)*...

श्री अमित शाह: सभापति महोदय, मेरा यह कहना है कि ...*(व्यवधान)*...

SHRI ELAMARAM KAREEM (Kerala): Sir, ...*(Interruptions)*...

MR. CHAIRMAN: Please, please, sit down. ...*(Interruptions)*... I have not permitted you. ...*(Interruptions)*... I have permitted only the LoP. ...*(Interruptions)*... I will permit you as the occasion comes ...*(Interruptions)*...

श्री अमित शाह: सभापति महोदय, मेरा यह कहना है कि मैं जो संकल्प और बिल लेकर आया हूँ, वह जम्मू-कश्मीर के विषय पर है।

MR. CHAIRMAN: Don't show banners, please. Otherwise, I will have to ask these to be removed. ...*(Interruptions)*...

श्री अमित शाह: सभापति महोदय, जम्मू-कश्मीर के लिए विपक्ष के नेता को, समूचे विपक्ष को और सत्ताधारी पार्टी के लोगों को जो कुछ भी चर्चा करनी हो, मैं सब के लिए तैयार हूँ और सब चीज़ों पर जवाब देने के लिए भी तैयार हूँ।

MR. CHAIRMAN: No display of banners, please. ...*(Interruptions)*... Mr. Laway,

both of you are important Members. ...(*Interruptions*)... You can protest, but that is not the way. ...(*Interruptions*)...

श्री अमित शाह: महोदय, जब तक आप मुतमइन न हों, मैं तब तक जवाब देने के लिए तैयार हूँ। ...(*व्यवधान*)...

MR. CHAIRMAN: Nothing will go on record except what the Home Minister says. ...(*Interruptions*)...

श्री अमित शाह: गुलाम नबी जी, आप मेरी बात सुनिए। ...(*व्यवधान*)...

MR. CHAIRMAN: He is saying that he is ready to answer; what is your problem?

SHRI DEREK O'BRIEN (West Bengal): Sir, I have a point of order. ...(*Interruptions*)...

MR. CHAIRMAN: No, no; I have already given my ruling on this. ...(*Interruptions*)...

SHRI DEREK O'BRIEN: Sir, point of order. ...(*Interruptions*)...

MR. CHAIRMAN: What is the point of order? ...(*Interruptions*)... What is the rule? ...(*Interruptions*)... Please. ...(*Interruptions*)... Not, everyday. ...(*Interruptions*)... Every day, it is not happening. ...(*Interruptions*)... Please. ...(*Interruptions*)... You can't speak without my permission. ...(*Interruptions*)... श्री मधुसूदन मिस्त्री जी, आप वरिष्ठ सदस्य हैं। कृपया आप अपनी जगह पर बैठ जाइए। ...(*व्यवधान*)... श्री पी. एल. पुनिया जी, आप भी अपनी जगह पर बैठ जाइए। ...(*व्यवधान*)... What is the rule? ...(*Interruptions*)... Everything will come for discussion. ...(*Interruptions*)... Everything will come for discussion. ...(*Interruptions*)... What can I do? ...(*Interruptions*)... You all are friends. ...(*Interruptions*)...

SHRI DEREK O'BRIEN: Sir, my point of order is on Rule 69. Rule 69 allows the Chairman to use his discretionary power to introduce a Bill on the same day without circulating it, without Members reading it. It allows you the power, Sir. It allows you the power. I have no quibble on that. Sir, my simple point is, the rest of the Rule 69 (1) (2) (3) (4) and the first four lines, on that I appeal to you to please, when these Bills are circulated, allow us the time to read these Bills, to understand these Bills. For example, this is a good Bill. But when we are not given the time, Sir, I appeal to you, you have the power to circumvent all, we feel deprived, Sir, ...

MR. CHAIRMAN: I got your point. There is a reason. I do admit that Members need time to read it. So, even after the Minister introduced the Bill, the Members will be given an opportunity to give amendments upto 12.30 today. Any Member, on any Bill, can give amendments. Then, there will also be time available to you to even study before you speak. That arrangement has been made, and I am saying it officially. It will go on record. Once the Bill is introduced, Members can move amendments and also start applying their mind because we have only two days left. So, we have to understand the importance. ...*(Interruptions)*... सुश्री दोला सेन जी, आपकी पार्टी के लीडर ने बोला है। He is capable. I heard him and also I have taken it positively. ...*(Interruptions)*... Anandji, it is not only that Bill. There are two Bills and one Resolution also. Once they come before you, then you start reacting on that. ...*(Interruptions)*...

श्री गुलाम नबी आज़ाद: माननीय चेयरमैन सर, हम बिल के खिलाफ नहीं हैं। ...*(व्यवधान)*...
†فائد حزب اختلاف (جناب غلام نبی آزاد) : مائے چٹرم ی سر، ہم بل کے خلاف نہیں ہیں
...*(مداخلت)*...

MR. CHAIRMAN: Agreed. ...*(Interruptions)*...

श्री गुलाम नबी आज़ाद: माननीय चेयरमैन सर, हम बिल के खिलाफ नहीं हैं। ...*(व्यवधान)*...
लेकिन हमने जो रूल 267 का नोटिस दिया है। ...*(व्यवधान)*...
†جناب غلام نبی آزاد : مائے چٹرم ی سر، ہم بل کے خلاف نہیں ہیں ...*(مداخلت)*... لیکن
ہم نے جو رول-267 کا نوٹس دی ہے ...*(مداخلت)*...

श्री सभापति: उसके बारे में भी जवाब होगा।

श्री गुलाम नबी आज़ाद: उसको एक-डेढ़ घंटे के अंदर डिस्पोज़ ऑफ करके ...*(व्यवधान)*...
माननीय गृह मंत्री जी उसका जवाब दे दें, ...*(व्यवधान)*... तो हम बिल ले लेंगे। ...*(व्यवधान)*...
†جناب غلام نبی آزاد : اس کو ایک-ڈیڑھ گھنٹے کے اندر ڈسپوز-آف کر کے
...*(مداخلت)*... مائے گرہ منتری جی اس کا جواب دے دی ...*(مداخلت)*... تو ہم بل لے لیں
گے ...*(مداخلت)*...

श्री अमित शाह: श्री गुलाम नबी आज़ाद साहब, आप मुझे पांच मिनट सुन लीजिए। ...*(व्यवधान)*...

श्री सभापति: श्री गुलाम नबी आज़ाद जी, रूलिंग देने के बाद फिर चर्चा नहीं होगी। ...**(व्यवधान)**... Please, you are the Leader of the Opposition. You are well aware of the rules. You raised a relevant point. It is important. The country is also taking note of the same, what is happening and all that. It is the duty of the Government to explain it to the House. The Home Minister told me that he is going to explain it; and he says, now itself he is going to explain it. Let us first hear him and let the Bills also be moved, and then we will discuss it. ...**(Interruptions)**... आप बैठ जाइए। ...**(व्यवधान)**... Shri Amit Shah, hon. Home Minister. ...**(Interruptions)**... Nothing else will go on record other than what the Home Minister says. Other than the Home Minister, nothing else will go on record. ...**(Interruptions)**... प्लीज़, श्री तिरुची शिवा जी, आप बैठ जाइए। ...**(व्यवधान)**... Mr. Rangarajan, please sit down. ...**(Interruptions)**...

श्री अमित शाह: सभापति महोदय, मैं आज बिजनेस की रिवाइज़ लिस्ट है, उसके अंदर आपने मुझे व्यवस्था दी है कि मैं दो संकल्प और एक बिल, प्रिंटेड बिजनेस के अलावा प्रस्तुत करूँ। मैं चारों चीज़ें एक-साथ प्रस्तुत करूँगा। इस पर डिटेल् से चर्चा करेंगे और उसके बाद मैं जवाब भी दूँगा। उन चारों चीज़ों पर एक के बाद एक करके डिविजन करना चाहते हैं, तो डिविजन भी कर सकते हैं। मगर मुझे भरोसा है कि चारों चीज़ों पर एक सहमति हो जाएगी, तो हम इस पर चर्चा करके वोटिंग करेंगे।

सभापति महोदय, श्री गुलाम नबी आज़ाद साहब जी ने कहा कि कश्मीर की आज की जो स्थिति है, उस पर चर्चा करनी चाहिए। मैं उनसे एक ही निवेदन करना चाहता हूँ कि ये दो संकल्प और दो बिल जो लेकर आए हैं, वे कश्मीर इश्यू पर ही हैं। उस पर आप अपना विचार रख सकते हैं। इस वक्त आप कश्मीर की आज की स्थिति पर भी रखिए। उस पर भी मैं जवाब देने के लिए तैयार हूँ। अब मैं एक के बाद एक संकल्प और बिल प्रस्तुत करता हूँ। ...**(व्यवधान)**...

MR. CHAIRMAN: I have permitted him. ...**(Interruptions)**... I have permitted the Home Minister. ...**(Interruptions)**... Please. ...**(Interruptions)**... In my own wisdom, I have permitted. It is very important. It is a serious issue. ...**(Interruptions)**... It will come. It will come to you. ...**(Interruptions)**... One after another, it will come to you. ...**(Interruptions)**.. Please. ...**(Interruptions)**....

STATUTORY RESOLUTIONS*

Cessation of all Clauses of Article 370 except Clause (1)

गृह मंत्री (श्री अमित शाह): महोदय, मैं संकल्प प्रस्तुत करता हूँ:

*Discussed together with Government Bills.